

- (ii) G.S.R. 682 and 683 published in Gazette of India dated the 15th May, 1976 together with an explanatory memorandum. [Placed in Library See. No. LT-10899/76.]

REVIEW AND ANNUAL REPORT OF CEMENT CORPORATION OF INDIA LTD., NEW DELHI FOR 1974-75.

SHRI A. P. SHARMA : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1974-75.

(2) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-10900/76.]

ANNUAL REPORT OF BIHAR STATE AGRO-INDUSTRIES DEVELOPMENT CORPORATION LTD., PATNA, FOR 1971-72 WITH AUDIT REPORT AND STATEMENT FOR DELAY.

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI FRAHUDAS PATEL) : I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT-10901/76.]

POST OFFICE SAVINGS BANKS (AMENDMENT) RULES, 1976.

SHRI PRANAB KUMAR MUKHERJEE : On behalf of Shrimati Sushila Rohatgi: I beg to lay on the Table a copy of the Post Office Savings Banks (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 663 in Gazette of India dated the 15th May, 1976, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873. [Placed in Library. see No. LT-10902/76.]

11'03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(i) "In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to return herewith the Finance Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 17th May, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th May, 1976, agreed without any amendment to the Coal Mines (Nationalisation) Amendment Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 17th May, 1976."

(iii) (1) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 17th May, 1976, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

"That this House resolves that the Rajya Sabha do join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st April, 1976 and do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten members from among the members of the House to serve on the said Committee."

(2) 'I am further to inform the Lok Sabha that in pursuance of the above motion the following members of the Rajya Sabha have been duly elected to the said Committee—

1. Shri Krishna Bahadur Chettri
2. Shri Shyamal Gupta
3. Prof. N. M. Kamble
4. Shri N. H. Kumbhare
5. Shri Yogendra Makwana
6. Shri Parbhu Singh
7. Shri V. C. Kesava Rao
8. Shri Leonard Soleman Saring
9. Shri Mahendra Bahadur Singh
10. Shri V. V. Swaminathan.

(iv) (1) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 17th May, 1976, adopted the following motion in regard to the Joint Committee on Offices of Profit :—

"That this House concurs in the recommendations of the Lok Sabha that the Rajya Sabha do elect two members to the Joint Committee on Offices of Profit in the vacancies caused by the resignation of Shri Vithal Gadgil from the membership of the

Committee and the retirement of Shri Venigalla Satyanarayana from the membership of the Rajya Sabha and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, two members from among the members of the House to the said Joint Committee to fill the vacancies."

(2) I am further to inform the Lok Sabha that in pursuance of the above motion the following members of the Rajya Sabha have been duly elected to the said Joint Committee :—

1. Shri Kameshwar Singh
2. Shrimati Maimoona Sultan

11.05 hrs.

BANKING AND PUBLIC FINANCIAL INSTITUTIONS LAWS (MISCELLANEOUS PROVISIONS) AMENDMENT BILL*

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE) : I beg to move for leave to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948, the State Bank of India Act, 1955, the Industrial Development Bank of India Act, 1964 and the Regional Rural Banks Act, 1976.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948, the State Bank of India Act, 1955, the Industrial Development Bank of India Act, 1964 and the Regional Rural Banks Act, 1976."

The motion was adopted

SHRI PRANAB KUMAR MUKHERJEE : I introduce the Bill.